

outstanding as on 1-12-1963 were as follows:

(Figures in lakhs)

Madras	Bombay	Calcutta	Delhi	Total
Rs.	Rs.	Rs.	Rs.	Rs.
8.8	40.1	91.9	313.0	453.8

Of the above, the amounts which were outstanding for more than six months on 1-12-1963 were as under:

(Figures in lakhs)

Madras	Bombay	Calcutta	Delhi	Total
Rs.	Rs.	Rs.	Rs.	Rs.
0.8	5.8	44.4	116.6	167.6

(b) In the case of private subscribers, Boards have been constituted in each Telephone Distt. for reviewing periodically the position of outstanding against defaulters whose telephone connections have already been closed. These Boards are making special efforts to speed up collections and to take recourse to legal action, where necessary, Government subscribers are also reminded and contacted personally by officers at appropriate level to expedite settlement of outstanding bills. The Telephone Districts have also been instructed to enforce strictly disconnection of telephones of both private and Government subscribers for default in payments. Posts of Chief Accounts Officers have been created for the Bombay, Calcutta and Delhi Districts and officers have been recently posted.

Claims registered in N. E. Railway

2296. Shri Vishwanath Pandey: Will the Minister of Railways be pleased to state:

(a) the number of claims registered in North Eastern Railway Headquarters Office, Gorakhpur in 1962, 1963 and total amount of these claims;

(b) the number of claims settled; and

(c) the number of claims that are pending disposal for two years, one year, six months and three months respectively?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) to (c). A statement showing the position is laid on the Table of the House.

STATEMENT

	During 1962	During 1963
(a) (i) Number of claims registered	25,609	22,878
(i) Total amount involved	72,40,905	96,79,870
(b) Number of claims settled	26,559	24,221
(c) Pending disposal		
(i) for two years	Nil.	Nil.
(ii) for one year	Nil.	Nil.
(iii) for six months	37	53
(iv) for three months	262	227

Houses for P & T Employees, U.P.

2297. Shri Vishwa Nath Pandey: Will the Minister of Posts and Telegraphs be pleased to state:

(a) the amount sanctioned for the construction of houses for postal employees in Uttar Pradesh during the last three years; and

(b) the amount actually spent for the purpose?

The Deputy Minister in the Department of Posts and Telegraph (Shri Bhagavati): (a) Amount sanctioned for construction of houses for P & T employees in U.P. during 1960-61, 1961-62 and 1962-63.

about 13.6 lakhs.

(b) Amount actually spent for the purpose during 1960-61, 1961-62 and 1962-63.

about 7.7 lakhs.

P & T Employees

2298. Shri Vishwa Nath Pandey: Will the Minister of Posts and Telegraphs be pleased to state:

(a) the total number of Class I, II, III and IV employees in U.P. circle; and

(b) the total number of scheduled caste employees among them?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagawati):

(a) Class I	22
Class II	95
Class III	22,009
Class IV	6,781
(b) Class I	1
Class II	2
Class III	2,232
Class IV	1,069

Death of Animals Due to Cold

2299. Shri Subodh Hansda: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a number of zoo animals in the Delhi Zoo died of cold in January last;

(b) whether there were no arrangements to protect them from such bitter cold; and

(c) if so, the steps being taken for future protection?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) There were no deaths from cold of birds or animals in the Delhi Zoo in January, 1964.

(b) Necessary arrangements, such as tarpaulin covers for bird cages, thatch shelters, dry grass to provide warm bedding, changes in diets, and shifting of more tender animals to covered accommodation, were some of the precautions taken to avoid undue exposure of animals and birds to excessive cold during the winter.

(c) Similar precautions will be taken in future.

Slaughter Houses

2300. Shri P. R. Chakraverti: Will the Minister of Food and Agriculture be pleased to state:

(a) whether his attention has been drawn to the statement made by Dr.

H. E. Bywater of the Royal Society for the Prevention of Cruelty to Animals, London regarding the slaughter houses in India;

(b) whether it is a fact that the animals are handled in the slaughter houses in the most shocking manner;

(c) how far the Prevention of Cruelty to Animals Act in India has improved matters; and

(d) the steps taken or proposed to be taken to improve the existing slaughter houses on modern and scientific lines?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Yes.

(b) Most of the slaughter houses in the country were constructed long ago and therefore modern housing and other facilities for animals awaiting slaughter at the slaughter houses are not adequate.

(c) The slaughter houses are run by local bodies. One of the functions of the Animal Welfare Board which has been set up under the provisions of the Prevention of Cruelty to Animals, Act, 1960, is to advise the Government or any local authority or any person in the design of slaughter houses or the maintenance of slaughter houses or in connection with slaughter of animals so as to avoid unnecessary pain and suffering to animals awaiting slaughter. The Board has set up a sub-committee to look into the whole question of preventing cruelty to animals killed for food.

(d) The Governments of Andhra Pradesh, Bihar, Kerala, Madhya Pradesh, Maharashtra, Madras, Orissa, Punjab and West Bengal have included schemes for the improvement of slaughter houses and meat markets in their Third Five Year Plans. The scheme is eligible for 100 per cent loan assistance from the Central Government.